IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SMT. JUSTICE ANURADHA SHUKLA

ON THE 29th OF SEPTEMBER, 2023

CRIMINAL APPEAL No. 93 of 2007

BETWEEN:-

SHANKERLAL GOND S/O BHIKAM GOND, AGED ABOUT 35 YEARS, VILL. SEMARA GOPALMAN, PS. JAISINGNAGAR, DISTRICT SAGAR (MADHYA PRADESH)

.....APPELLANT

(NONE)

<u>AND</u>

THE STATE OF MADHYA PRADESH THROUGH SPECIAL POLICE ESTABLISHMENT, LOKAYUKT, SAGAR DIVISION, DISTRICT SAGAR (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI C.S. PARMAR - GOVERNMENT ADVOCATE)

This appeal coming on for personal appearance this day, the court passed the following:

<u>ORDER</u>

A s per report received from Police Station Jaisinagar, District Sagar dated 24.09.2023, appellant has died on 02.09.2019. It may be noted here that despite this death, no legal representative has appeared on behalf of the appellant for seeking permission to continue with this appeal.

In consideration of the fact that the sole appellant has died and no one is present to prosecute the appeal further, this appeal stands abated.

Accordingly, it is hereby dismissed as abated.

(ANURADHA SHUKLA) JUDGE

Nitesh

